

the SAIL's commercial alliances between 1992 and 1994:

(b) if so, the details of commercial alliance held by SAIL between 1992 and 1994:

(c) whether the Government propose to investigate and take action against the involved officials of SAIL who conducted irregularities in allotment of steel to various traders; and

(d) if so, the facts and details thereof?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (d). Allegations of irregularities, as and when received, are inquired into and action taken on merits. Ministry of Steel has not asked for any CBI enquiry; there is no specific scheme known as commercial alliance under which SAIL supplies materials to its customers. SAIL has in fact various schemes in vogue under which it supplies materials to its customers. All the eligible customers under the various schemes are allowed to book the materials uniformly without any discrimination. The schemes which SAIL operated during the year 1992-93 to 1994-95 under the extant guidelines are as under :

Year	Schemes
1992-93	- Demand Registration scheme.
	- Annual Booking scheme.
	- Long Term Booking Scheme.
	- Quarterly Booking scheme.
1993-94	- Annual Booking scheme.
	- Long Term Booking scheme.
	- Quarterly Booking scheme.
	- Memorandum of Understanding scheme.
1994-95	- Continuous Booking scheme.
	- Memorandum of Understanding scheme.
	- Annual Booking scheme.
	- Quarterly Booking scheme.
	- Continuous Booking scheme.

#### Deputation to V.S.N.L.

4048. DR. BALIRAM : Will the Minister of COMMUNICATIONS be pleased to refer to reply given to Unstarred Question No. 3252, on August 29, 1996 and state :

(a) the date of issue of order for repatriation of the Chief Financial Officer in Videsh Sanchar Nigam Limited

who was on deputation from Department of Telecommunications, to the parent cadre.

(b) whether this officer has been relieved by the Chairman, Videsh Sanchar Nigam Limited.

(c) if not, the reasons thereof and the action taken against the Chairman, Videsh Sanchar Nigam Limited for not obeying the orders of the Government; and

(d) if so, the date of joining of that officer in Department of Telecommunications?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) to (d). Order for repatriation of the Chief Financial Officer Smt. Annie Moraes in Videsh Sanchar Nigam Ltd. (VSNL) to Department of Telecommunication was issued on 21st August, 1996. The officer was relieved from VSNL on 29th November, 1996. She joined the parent organisation i.e. Department of Telecommunication on 5th December, 1996.

#### Discrimination with Backward Class Employees

4049. SHRI MRUTYUNJAYA NAYAK : Will the Minister of MINES be pleased to state :

(a) whether some employees of general category dismissed from service on serious charges were reinstated by the Hindustan Copper Limited whereas some helpers (Mines) belonging to backward class have not been reinstated though they remained absent from duty on grounds of illness after having informed the office as reported in Hindi daily 'Public Asia' dated February 7, 1996:

(b) if so, the details thereof and reasons for such discrimination:

(c) the steps taken to reinstate the above helpers (Mines); and

(d) the action taken against the officials found guilty in this regard?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) No, Sir.

(b) to (d). Do not arise.

#### Employees Working in Centaur Hotel

4050. SHRI GULAM RASOOL KAR : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the strength of the employees in Centaur Hotel at Srinagar as on April, 1994, 1995 and 1996:

(b) the amount of profit earned/loss incurred by the above hotel during the last three years:

(c) the reasons for losses, if any; and

(d) the steps taken to make the hotel profitable?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) The details are as under :

	Staff strength
As on April, 1994	368
As on April, 1995	356
As on April, 1996	347

(b) to (d). Losses incurred by Centaur Lake View Hotel, Srinagar were due to the disturbed situation in the valley which resulted in stoppage of tourist flow. Details are as under :

Year	Amount of Loss (Rs. in lakhs)
1993-94	544.02
1994-95	551.01
1995-96	330.55

[Translation]

#### Code VT

4051. SHRI MANHARAN LAL PANDEY : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Code VT given by International Aviation Organisation to Indian Planes stands for viceroy territory; and

(b) if so, the steps proposed to be taken by the Government to get this word changed?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) There is no information on record which suggests that the letters 'VT' stand for Viceroy Territory.

(b) Does not arise.

[English]

#### Intelligent Network Services

4052. SHRI K.H. MUNIYAPPA :  
DR. RAMKRISHNA KUSMARIA :

Will the Minister of COMMUNICATIONS be pleased to state : (a) whether the Government propose to introduce Intelligent Network (IN) Services in the country;

(b) if so, the time by which it is likely to be started; and

(c) the salient features thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Yes, Sir.

(b) It is proposed to start services based on the Intelligent Network during the financial year 1997-98.

(c) A number of IN services such as Free Phone, Premium Rate, Virtual Private Network, Virtual Card Calling, Universal Numbers, Televoting etc. is planned to be introduced in a large segment of the network.

#### Production of Blue Films by Computers

4053. SHRIMATI SUMITRA MAHAJAN :  
SHRI DADA BABURAO PARANJPE :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether some companies are engaged in producing computerised Blue films in Jabalpur in Madhya Pradesh.

(b) whether these films have been supplied to other States and Gulf countries;

(c) if so, the reasons therefor; and

(d) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (d). In terms of the provisions contained in the Cinematograph Act, 1952 no film can be released for public exhibition unless the same has been certified by the Central Board of Film Certification (CBFC). The CBFC do not have any information either about production of computerised blue films in the country or about distribution/export thereof. The enforcement of the Cinematograph Act, 1952 rests with the State Governments/Union Territory Administrations and it is for the concerned District/Police Authorities to take necessary action under the relevant provisions of law relating to such offences.

#### Sale of Indian Airlines Tickets

4054. SHRI PRAMOTHES MUKHERJEE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the amount of sale of tickets has been registered during the last three years by Indian Airlines branches in Lucknow and Kanpur;

(b) whether it is a fact that despite increase in sales turnover at these stations, the Indian Airlines is failing to provide proper customer services by putting *inter-alia* operational flights; and

(c) if so, the facts and reasons therefor?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) The amount of sale of tickets registered by Indian Airlines branches in Lucknow and Kanpur for